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ITEM NO.1

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A.NO.1 IN CIVIL APPEAL NO. 1668 OF 2008

RAVI PRAKASH AGARWAL & ORS

Appellant (s)

VERSUS

RAJESH PRASAD AGARWAL & ORS

Respondent(s)

(With appln. for directions and office report)

Date: 22/02/2013 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Appellant(s) Mr. Anis Ahmed Khan,Adv.

For Respondent(s) Mr. Shrish Kumar Misra,Adv.

Mr. Pankaj Bhatia, Adv.

For Applicant Dr. Kailash Chand ,Adv

UPON hearing counsel the Court made the following

O R D E R

Heard learned counsel appearing on behalf of applicant.

I.A. No.1 is dismissed.

Time extended upto 30th April, 2013. It is made clear that in view of the earlier direction of this Court dated 29th February, 2008, no further extension will be granted and it is for the Trial Judge to dispose of the suit one way or other within the extended period. Office report for direction is disposed of.

[ Usha Bhardwaj ]  
Court Master

[ Savita Sainani ]  
Court Master

Note:- The Registry is directed to communicate this order to the Court concerned.

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NO. 1 IN

